

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:1029
ANSWERED ON:03.03.2010
IRREGULARITIES IN MPLAD SCHEMES
Kanubhai Patel Jayshreeben

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Supreme Court has observed any irregularity in MPLAD Scheme;
- (b) if so, the details thereof; and
- (c) the reaction of the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE), IN THE MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) to (c) The Writ Petition admitted in the Supreme Court relates to the constitutional validity of the MPLAD Scheme. The hearing of the case under the five judges Bench, headed by the Chief Justice of India, has been completed. The Hon'ble Chief Justice of India has reserved the judgement.